

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/502/2021

This the 22nd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Pishor Singh, Age 44 years, S/o Sh. Bharat Singh, R/o Village Massri, Tehsil and District Doda.
2. Nazima Begum, Age 40 years, W/o Imtiaz Hussain, R/o Village Malwana, Tehsil and District Doda.
3. Anil Singh, Age 30 years, S/o Late Sh. Dhananter Singh, R/o Village Pamassa, Tehsil Thathri District Doda.
4. Nishata Begum, Age 50 years, W/o Late Gh. Nabi R/o Village Ganggaine, Tehsil and District Doda.
5. Manjeet Singh, Age 31 years, S/o Late Shiv Kumar, R/o Village Hidyal, Tehsil and District Kishtwar.
6. Rajnish Kotal, Age 32 years, S/o Ramesh Kotwal, R/o Village Gatha Tehsil Bhaderwah District Doda.

.....Applicants

(Advocate:- Mr. N.D. Qazi)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary-180004.
2. Health and Medical Education Department, Civil Sectt., Jammu.
3. Financial Commission, Health and Medical Education Department, Jammu-180001.
4. Director Health Services, Jammu-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to decide the representation dated 12.11.2020 (Annexure No. A-4 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



2. We have heard Mr. N.D. Qazi, learned counsel for the applicants and Mr. Amit Gupta, learned Additional Advocate General for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 12.11.2020 (Annexure No. A-4 to the O.A.) preferred by the applicants by passing a reasoned and speaking order and communicate the decision so taken to the applicants within a period of one month from the date of receipt of certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. There shall be no orders as to cost.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**